

12. OA No. 060/00194/14

25.11.2014

**Present:-** Sh. Manohar Lal, counsel for the applicant.  
None for the respondents.

Nobody has put in appearance on behalf of the respondents.

The case is fixed for preliminary discussion for exploring the possibility of settlement by mutual agreement between the parties.

Learned counsel for the applicant has stated that there is no possibility of settlement by mutual agreement between the parties and so the matter may be referred back to the Hon'ble Bench.

In view of the above statement by the learned counsel for the applicant, the matter is referred back to the Hon'ble Bench.

List before the Hon'ble Bench on date fixed i.e. 02.12.2014.

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REGISTRAR  
25/11/14